

ITEM NO.803

COURT NO.4

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7062/2023

(Arising out of impugned final judgment and order dated 17-05-2023 in CRLMA No. 13401/2023 passed by the High Court of Delhi at New Delhi)

GULSHAN ARORA & ANR.

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.111431/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 30-05-2023 This petition was MENTIONED today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Satish Kumar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Upon mentioning, the matter is taken on Board.

List on 31.05.2023 before the appropriate Bench as
per the roster.

(SONIA BHASIN)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR